

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).17919/2025

[Arising out of impugned final judgment and order dated 06-05-2025 in SBCRRP No.33/2025 passed by the High Court of Judicature for Rajasthan at Jodhpur]

LEENA MATTHA & ANR.

PETITIONER(S)

VERSUS

ABHISHEK SINGH MATTHA

RESPONDENT(S)

IA No. 248726/2025 - EXEMPTION FROM FILING O.T.

Date : 12-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Mrinmay Bhattmewara, Adv.
Mrs. Samprati Bhattmewara, Adv.
Mr. Ayush Raheja, Adv.
Mr. Rajvir Singh Bhati, Adv.
Mr. Vivek Gupta, AOR

For Respondent(s) :

Mr. Gagan Gupta, Sr. Adv.
Ms. Prachi Pratap, Adv.
Dr. Prashant Pratap, Adv.
Ms. Pallavi Pratap, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Mediation has failed.
2. Let counter affidavit be filed within two weeks. Rejoinder affidavit thereto, if any, be filed before the next date of listing.
3. List on 11.02.2026.

4. We make it clear that no further opportunity will be granted for this purpose.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)